

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 416 of 2020

IN THE MATTER OF:

Gulabchand Jain

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant: Mr. Rajesh Bohra, Advocate.

For Respondents: Mr. Shivanshu, Advocate for R-1.

**Mr. Atul Sharma, Advocate with Mr. R.D. Choudhary,
IRP for R-2.**

O R D E R

(Through Virtual Mode)

15.07.2020: Mr. Shivanshu, Advocate representing Respondent No.1 seeks two weeks' time to file reply affidavit. Same is allowed. Rejoinder, if any, may be filed by the Appellant within one week thereof. Shri Atul Sharma, Advocate representing Respondent No. 2 (Resolution Professional) submits that he does not intend to file reply.

Post the appeal for admission (after notice) on **10th August, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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